

ITEM NO.31

COURT NO.17

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos. 13328-13335/2024

(Arising out of impugned final judgment and order dated 28-05-2024 in CRLMC No. 1991/2012 28-05-2024 in CRLMC No. 2739/2012 28-05-2024 in CRLMC No. 2639/2012 28-05-2024 in CRLMC No. 2823/2012 28-05-2024 in CRLMC No. 2824/2012 28-05-2024 in CRLMC No. 2825/2012 28-05-2024 in CRLMC No. 2826/2012 28-05-2024 in CRLMC No. 2827/2012 passed by the High Court Of Delhi At New Delhi)

ANCHOR HEALTH AND BEAUTY CARE PVT LTD

Petitioner(s)

VERSUS

COLGATE PALMOLIVE COMPANY & ORS.ETC.

Respondent(s)

(IA No.221285/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 25-10-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mr. Maninder Singh, Sr. Adv.
M/S MPS Legal, AOR
Mr. Anurag Ahluwalia, Adv.
Mr. Mayur Gala, Adv.
Mr. Jasdeep Singh Dhillon, Adv.
Mr. Anirudh Jamwal, Adv.
Mr. Yutangar Singh Chauhan, Adv.

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Siddharth Luthra, Sr. Adv.
Mr. Arvind Verma, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Saif, Adv.
Ms. Niyati Kohli, Adv.
Mr. Pratham Vir Agarwal, Adv.
Mr. Achutan, Adv.
Mr. E. C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned senior counsel appearing for the

parties.

We do not find any reason to interfere with the orders impugned in these petitions.

The present petitions are, accordingly, dismissed.

The application filed under Section 340 would be decided independently.

Pending application(s), if any, shall stand disposed of.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(RAM SUBHAG SINGH)
COURT MASTER (NSH)